FORM G (DATE FURTHER EXTENSION)
INVITATION FOR EXPRESSION OF INTEREST FOR GREVEK INVESTMENTS AND FINANCE PRIVATE LIMITED OPERATING IN THE INVESTMENT MANAGEMENT, FINANCE, SECURITIES INVESTMENT AND FINANCIAL CONSULTANCY BUSINESS.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	**Grevek Investments and Finance Private Limited** **CIN:** U65990MH1993PTC070326 **PAN:** AAACG2968G
2.	Address of the registered office	**Regd. Office:** 13 3rd Floor Khetan Bhavan 198, J Tata Road, Churchgate, Mumbai, Maharashtra, India, 400020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Company is engaged in the business of investments, financing and financial consultancy services.
6.	Quantity and value of main products/ services sold in last financial year	Nil - As per the available Balance sheet of 2022-23.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.grevekinvestment@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.grevekinvestment@gmail.com
10.	Last date for receipt of expression of interest	28-06-2026 (Original) 13-07-2026 (Extended) 20-07-2026 (Further extension)
11.	Date of issue of provisional list of prospective resolution applicants	08-07-2026 (Original) 16-07-2026 (Extended) 23-07-2026 (Further extension)
12.	Last date for submission of objections to provisional list	13-07-2026 (Original) 21-07-2026 (Extended) 28-07-2026 (Further extension)
13.	Date of issue of final list of prospective resolution applicants	23-07-2026 (Original) 23-07-2026 (Extended) 31-07-2026 (Further extension)

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-07-2026 (Original) 28-07-2026 (Extended) 03-08-2026 (Further extension)
15.	Last date for submission of resolution plans	27-08-2026 (Original) 27-08-2026 (Extended) 02-09-2026 (Further extension)
16.	Process email id to submit Expression of Interest	cirp.grevekinvestment@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Atul Tandon
Appointed as Resolution Professional
In the Matter of Grevek Investments and Finance Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.grevekinvestment@gmail.com

Date: July 13, 2026
Place: Mumbai

झारखण्ड शिक्षा परियोजना परिषद्
जे.एस.सी.ए. स्टेडियम रोड,सेक्टर–3,धुर्वा,राँची–834004
दूरभाष – 0651-2444501, 2444502, फैक्स –2444506
ई–मेल: jepcranchi1@gmail.com
An ISO 9001:2015 certified

Notice Ref No. JEPC/ICT/52/88/2025/2770, dated 10/07/2026.

e-Procurement Notice (Re-tender)

Jharkhand Education Project Council invites proposal for Selection of agency for establishment of Smart Class which includes Supply, Installation and 3 year maintenance of Hardware, Software & Connected accessories in the 288 Selected PM Shree Schools. The detail Bid document can be seen in the portal www.gem.gov.in with Bid Reference number –GEM/2026/B/7766925 only. Interested bidder can submit their bid through the portal www.gem.gov.in latest by **20.07.2026 till 5:00 PM**

Sd/-
(Shashi Ranjan)
State Project Director

PR 384774 Jharkhand Education Project Council(26-27).D

CORRIGENDUM

Refer the Public Announcement in FORM-G of **Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited**, published on 13.07.2026 in Free Press Journal (English) and Navshakti (Marathi), Mumbai edition. At column No. 11 date should be read as 03.08.2026 instead of 03.08.2025. Other contents of the **Form G** will remain the same.

In the matter of Supreme Best Value Kolhapur (Shiroli) Sangli Tollways Private Limited
Sd/-
Rajesh Jhunjhunwala, Resolution Professional
IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai City, Maharashtra –400049.

Date: 13.07.2026, Place: Mumbai

नि:ष्पक्ष आणि निर्भिड दैनिक

www.navshakti.co.in

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

Corporate Office: No. 167-169 2nd Floor, Anna Salai, Saidapet Chennai - 600 032. Tamil Nadu **Email:** auction@hindujahousingfinance.com
Branch Office: Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattapada Road, Borivali East, Mumbai - 400066.
Sachin Satpute-9004894382, **Chetan Mendadkar**-9664772980, **Amol Wakode**-8169767613

APPENDIX IV - RULE 8 (1) POSSESSION NOTICE (for Immovable Property)

WHEREAS The undersigned being the Authorized Officer of the Hinduja Housing Finance Ltd, Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of the powers conferred under section 13(2) read with Rule 3 of the Security Interest Enforcement Rules, 2002 issued Demand Notice dated 26/03/2026 calling upon the **LAN No. MH/BDL/BDPR/A000000067 Mr. Nitin Vekhande and Mrs. Pushpa Vekhande**, Borrower/Co-Borrower/Mortgagor to repay the amount mentioned in the notice being **Rs. 7,67,333/- (Rupees Seven Lakh Sixty Seven Thousand Three Hundred and Thirty Three Only)** together with further interest, charges, incidental expenses, cost etc. till the date of payment and / or realization in full within 60 days from the date of the said notice. The Borrower/Co-Borrower /Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrower/ Mortgagor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4)of the Act read with Rule 6 & 8 of the Security Interest Enforcement Rules, 2002 on this **07/07/2026.** The Borrower/Co-Borrower/ Mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of the HINDUJA HOUSING FINANCE LTD. for an amount of Rs.7,67,333/- (Rupees Seven Lakh Sixty Seven Thousand Three Hundred and Thirty Three Only) together with further interest, charges, incidental expenses, cost etc. till the date of payment and / or realization in full within 60 days from the date of the said notice. The Borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Schedule Of The Property: All that Piece and Parcel of House No.585, Dalalpada (Thune), Mukkam Post Thune, Taluka Shahapur, Distritct Thane, Maharashtra 421403. (Hereinafter called as the subject property) and schedule property is bounded as Towards POSITION: Residential Plot having Boundries is as under : NORTH : Main Road (Milkat Land) SOUTH :Open Land (Village Main Road) EAST : Anganwadi WEST :Dand Road.

Place: Maharashtra **SD/-, Authorised Officer-**
Date: 14/07/2026 **HINDUJA HOUSING FINANCE LIMITED**

AMALGAMATED ELECTRICITY COMPANY LIMITED

Regd. Office: G-1, Ground Floor, Nirmal Nest CHSL, Vayu Devta Mandir Complex, Borivali (W), Mumbai 400103. **Tel:** +91 2267476080 **E-mail:**companysecretaryaecl@gmail.
CIN: L31100MH1936PLC002497

NOTICE FOR THE ATTENTION OF MEMBERS OF THE COMPANY

Members of the Company are hereby informed that a Postal Ballot Notice, seeking their approval to the resolutions set out in the said Notice has been sent electronically, pursuant to the circulars issued by the Ministry of Corporate Affairs, to the members whose e-mail address is registered with the Company/Integrated Registry Management Services Private Limited, Company's Registrar and Transfer Agent/ Depository Participant(s)/ Depositories, as on Friday, July 10, 2026("Cut-off-Date"). The Company has completed electronic despatch of the Postal Ballot on Thursday, July 13, 2026.

The Postal Ballot Notice is available on the Company's website at www.aecl.net.in and on the websites of the Stock Exchange i.e. BSE Limited at www.bseindia.com . Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites.

The documents referred to in the Postal Ballot Notice are available for inspection electronically and members seeking to inspect such documents can send an email to companysecretaryaecl@gmail.com mentioning his/her/its folio number/DP ID and Client ID.

Instruction of E-Voting:

The Company is providing to its members the facility to exercise their right to vote on the resolutions proposed in the said Postal Ballot Notice only by electronic means ("e-voting"). The communication of the assent or dissent of the members would take place through remote e-voting process only. The Company has engaged the services of Insta voting as the agency to provide e-voting facility. Members can cast their votes during the period mentioned herein below.

Commencement of e-voting: (IST)	9:00 a.m. (IST) on Tuesday, July 14, 2026
End of e-voting:	5.00 p.m. on Wednesday, August 12, 2026

E-voting will not be allowed beyond the aforesaid date and time. and the evoting module shall be forthwith disabled by agency upon expiry of the aforesaid period.

Manner of e-voting by members holding shares in dematerialized mode, physical mode and members who have not registered their email address has been provided in the Postal Ballot Notice. The manner, in which members, who have forgotten the User ID and Password, can obtain/generate the same, has also been provided the said Notice.

Only a person, whose name is recorded in the register of members/ register of beneficial owners, as on the Cut-Off Date, maintained by the Depositories shall be entitled to participate in the e-voting. A person who is not a member as on the Cut-Off Date, should treat this Postal Ballot Notice for information purpose only.

Manner of registering/updating e-mail address:

a) Members holding shares in physical mode, who have not registered/ updated their e-mail address with the Company, are requested to register/ update their e-mail address by submitting Form ISR-1 (available on the website of the Company at www.aecl.net.in) duly filled and signed along with requisite supporting documents to MUFG Intime India Private Limited No. 30, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai – 400 083.

b) Members holding shares in dematerialised mode, who have not registered/ updated their e-mail address with their Depository Participants(s), are requested to register/update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.

The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Wednesday, August 12, 2026 and the results shall be declared on or before Friday, August 14, 2026 and will also be displayed on the Company's website : www.aecl.net.in The results will simultaneously be communicated to the Stock Exchanges.

3.In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.mpms.mufg.com or call on : Tel: 022 – 4918 6000 or send a request to at investor.helpdesk@in.mpms.mufg

For **Amlagamated Electricity Company Limited**
Sd/-
Aradhana Kurup
Additional Executive Director
Director(07957633)

Place: Mumbai
Date: July 13, 2026

IDFC FIRST Bank Limited

IDFC FIRST Bank

(Erstwhile Capital First Limited and amalgamated With IDFC Bank Limited)
CIN: L65110TN2014PLC097792 Registered Office: KRM Towers, 8 Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

PUBLIC NOTICE
GOLD RE-AUCTION CUM INVITATION NOTICE (ONLINE)

Notice is hereby given to the Below mentioned borrowers and the general public that the borrowers have availed loan facilities from IDFC FIRST Bank Limited by pledging Gold ornaments and despite repeated reminders and notices, the borrower has failed to repay the outstanding dues within the stipulated time under the facility. The following LANs were put up for auction in physical mode previously which did not prove successful. Accordingly, the Bank, in exercise of its rights, shall conduct a re-auction in online mode of the pledged gold or ornaments on **18/08/2026** for the recovery of its dues. Borrowers are hereby informed that this is the final opportunity to repay the entire outstanding dues along with the applicable relevant interest, charges and expenses before the auction date, failing which the pledged gold ornaments shall be sold.

LOAN ACCOUNT NO.	NAME OF BORROWER	BRANCH NAME
168682024	DIVYANSHI AGARWAL	ANAND NAGAR THANE
171153169	DIVYANSHI AGARWAL	ANAND NAGAR THANE
168823699	SIRAJ MUBARAK KHAN	SARANGARH RURAL

In the event of the auction any surplus amount is realized from this auction, the same shall be refunded to the concerned borrower and if there is any deficit/shortfall post the auction, the balance amount shall be recoverable from the borrower through appropriate legal proceedings. IDFC FIRST Bank has the authority to remove the following account from the auction without prior intimation. Further IDFC FIRST Bank reserves the right to change the Auction Date without any prior notice.

Auction shall be conducted online through its approved auction service providers through - **https://idfcegold.auctiontiger.net on 18/08/2026 from 12:00 pm to 02:00 pm.** and **http://gold.samil.in from 03:00 pm to 05:00 pm.**

Please note that, If the customer is deceased, all the conditions pertaining to auction will be applicable to their nominee/legal heir.

Sd/-
DATE : 14-07-2026 **Authorized officer for**
PLACE: MAHARASHTRA **IDFC FIRST Bank Limited**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MITSOM ENTERPRISES PRIVATE LIMITED OPERATING IN TRADING ACTIVITIES AT PUNE, MAHARASHTRA

[Under sub – regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

Sr. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Grevek Investments and Finance Private Limited** **CIN:** U65990MH1993PTC070326 **PAN:** AAACG2968G
2.	Address of the registered office	**Regd. Office:** 13 3rd Floor Khetan Bhavan 198, J Tata Road, Churchgate, Mumbai, Maharashtra, India, 400020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Company is engaged in the business of investments, financing and financial consultancy services.
6.	Quantity and value of main products/ services sold in last financial year	Nil - As per the available Balance sheet of 2022-23.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at **cirp.grevekinvestment@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at **cirp.grevekinvestment@gmail.com**
10.	Last date for receipt of expression of interest	28-06-2026 (Original) 13-07-2026 (Extended) 20-07-2026 (Further extension)
11.	Date of issue of provisional list of prospective resolution applicants	08-07-2026 (Original) 16-07-2026 (Extended) 23-07-2026 (Further extension)
12.	Last date for submission of objections to provisional list	13-07-2026 (Original) 21-07-2026 (Extended) 28-07-2026 (Further extension)
13.	Date of issue of final list of prospective resolution applicants	23-07-2026 (Original) 23-07-2026 (Extended) 31-07-2026 (Further extension)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-07-2026 (Original) 28-07-2026 (Extended) 03-08-2026 (Further extension)
15.	Last date for submission of resolution plans	27-08-2026 (Original) 27-08-2026 (Extended) 02-09-2026 (Further extension)
16.	Process email id to submit Expression of Interest	cirp.grevekinvestment@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Atul Tandon
Appointed as Resolution Professional
In the Matter of Grevek Investments and Finance Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2026
Email for Correspondence - cirp.grevekinvestment@gmail.com

Date: July 13, 2026
Place: Mumbai

punjab national bank

BKC Branch : Pragati Tower, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051. Email : bo7538@pnb.co.in

DEMAND NOTICE

A notice is hereby given that the Borrowers **Mr. Ravi Shankar Dubey & Mrs. Poornima R Dubey** have defaulted in the repayment of principal and interest of the loan facilities obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to the Borrowers **Mr. Ravi Shankar Dubey & Mrs. Poornima R Dubey** under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

Name of the Borrowers	Date of Notice	Date of NPA	Amount outstanding (As on the date of notice) (in Rs.)
Mr. Ravi Shankar Dubey (Borrower) Mrs. Poornima R Dubey (Co-borrower)	04.07.2026	03.07.2026	Rs.39,84,816.24 (Rupees thirty nine lakh eighty four thousand eight hundred sixteen Rs and twenty four paise only) as on 04.07.2026

Details of Properties/ Address of Secured Assets to be Enforced

Flat No. 502 5th Floor F Wing, "Cluster Rhine Casario Gold, survey no 91, 92 & 95 Village Ghesar, Dombivli (east) Mumbai 421204

The borrowers are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002. The borrower/guarantor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets

Date: 11.07.2026 Sd/-
Place: Mumbai For Punjab National Bank
AUTHORISED OFFICER

PUBLIC NOTICE

NOTICE is hereby given to the General Public that we, M/s. Shell Inn International Pvt. Ltd., Intending to offer ourproperty described herein below as a mortgage to HDFC Bank Ltd., by way of security to secure the banking facility granted to us, by the said HDFC Bank Ltd.

DESCRIPTION OF THE PROPERTY :-

Land admeasuring 5150 sq.mtrs. equivalent to 55434.60 sq.ft. alongwith the structure standing thereon comprising lower basement + upper basement + ground floor + podium floor + mezannine floor + Service Floor + 2nd to 8 (part floor, STAR CATEGORY HOTEL BUILDING, constructed on land bearing CTS No. 721/A, 721/B, 721/1 and bearing Survey No. 14 Hissa No. 1 to 4, Survey No. 15 Hissa No. 1 to 3, Survey No. 20 Hissa No. 1, Survey No. 52 Hissa No. 1, Survey No. 52 Hissa No. 2/A/B and Hissa NO. 3 and 4 Part, situated at Andheri Kurla Road, Greater Mumbai State of Maharashtra in the Revenue Village Mohili, Taluka Andheri Kurla in the Registration District and Sub District of Mumbai City and Mumbai Suburban.

It is further notified that the following Original Documents pertaining to above referred property is misplaced/not available/ not traceable, which are as under :

Sr. No.	Name of Documents
1	Original Full and Final Payment receipt for balance amount issued by M/s. Sant Sagar Builders and Developers Pvt. Ltd. in favor of Shell Inn International Ltd.
2	Original Deed of Rectification dated 04.08.2009 between SantSagar Builders and Developers Pvt. Ltd. and SLM Industries Ltd and Shell Inn International Ltd alongwith original Registration Receipt No. 7614 dated 11.08.2009 issued by SRO (BDR 3-7351-2009
3	Original Agreement in favor of M/s. SLM Industries Ltd. formerly known as T Maniklal Manufacturing Company Ltd.
4	Consent Term dated 28.04.1995 in respect of Civil Suit before the Hon'ble High Court of Judicature at Mumbai being Suit No. 4080 of 1990 for recovery of their respective dues.
5	BIFR Order dated 06.06.1994 in respect of appointing Bank of Baroda as an operating agency.
6	Order dated 28.02.1995 in accordance with section 18/4 , read with section 19/3 of S.I.C.A. 1985 by the BIFR
7	Original Agreement For Sale dated 16.06.1995 between S.I.C.K. Company i.e. M/s. SLM Industries Ltd formerly known as T Maniklal Manufacturing Company Ltd, therein called Vendor and M/s. SantSagar Builders and Developers Pvt. Ltd., therein called Purchaser
8	Original Supplemental Agreement dated 15.09.1995 between S.I.C.K. Company i.e. M/s. SLM Industries Ltd formerly known as T Maniklal Manufacturing Company Ltd., therein called Vendor and M/s. Sant Sagar Builders and Developers Pvt. Ltd., therein called Purchaser
9	Original Agreement dated 22.09.1999 between M/s. Sant Sagar Builders and Developers Pvt. Ltd., and M/s. Shell Inn International Ltd.
10	Original Order dated 27.02.2001 passed by Income Tax Authority in respect of granting its NOC to sell and transfer the subject property in favor of M/s. Shell Inn International Ltd.
11	Original Award dated 17.01.2003 issued by Sole Arbitrator Mr. V. S. Malshetty (BDR 3-5657-2003)
12	Original Supplemental Agreement dated 08.09.2006 between M/s. Sant Sagar Builders and Developers Pvt Ltd., and M/s. Shell Inn International Ltd alongwith Original Registration Receipt dated 13.09.2006 issued by SRO, (BDR 13-7745-2006)

If any person/persons or institutions claim to have any charge, encumbrance, right, interest or entitlement of whatsoever nature over the said property or any part thereof, they should make known the same in writing along with supporting document and evidence thereof to **M/s Bejai and Co., Advocates and Notary** having their **Office at 102, 1st floor, Bldg No. 28, Harsh Vihar, Sector 1, Shanti Nagar, Mira Road (E), Thane-401107;** within **14** days from the date of publication of this notice, failing which the mortgage with HDFC Bank Ltd., shall be complete without reference to any such claim, right, interest, charge, encumbrance or any other right or entitlement of whatsoever nature of anyone.

Place :- Mumbai
Date :- 14.07.2026 **M/s. Shell Inn International Private Limited**

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.

(MULTI-STATE SCHEDULED BANK)
Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063.
Tel. : 61890134 / 61890083.

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002)

1. Notice is hereby given to you under Section 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. This notice is published in addition to the notice sent to your last known address by Registered A.D. Post / Speed Post.
2. At your request, Bharat Co-operative Bank (Mumbai) Ltd., through the below mentioned Branches has sanctioned to you by way of financial assistance against the mortgage/ hypothecation of the property/ies described herein below creating security interest thereon, as per terms & condition mentioned in respective Sanction letters.
3. You have failed and neglected to pay the loan amount installments as per agreed terms and therefore the above said financial assistance/credit facility have been classified as NPA as detailed below. Demand Notice under section 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as 'SARFAESI Act' or 'Said Act') was sent to your last known addresses by Registered Post A.D. / Speed Post.
4. Through this publication the undersigned being the Authorized Officer under the 'said Act', hereby call upon you to discharge your entire liabilities as mentioned below in respect of below mentioned loan accounts within 60 days from the date of publication of this notice and failing which Bank shall exercise all or any of the rights detailed under sub section 4 of section 13 of the aforesaid act and under other applicable provisions of the 'said Act'.
5. You are also put on notice that in terms of Sub-Section (13) of Section 13, you shall not transfer by sale, lease or otherwise create any third party interest on the said respective secured assets detailed in Schedule 'C' of the notice without obtaining written consent of the said Bank.
6. The said Bank reserves its right to call upon you to repay the entire liabilities under the said respective Loan Accounts that may arise hereafter as well as other contingent liabilities.
7. This notice is without prejudice to the said Bank's right to initiate such other actions and/or legal proceedings as it deems necessary under any other applicable provisions of Law. You are liable to pay service charges/cost/expenses, if any for recovery actions under the said Act as applicable.
8. You are free to take inspection of the statement of account maintained by the said Bank and the loan documents executed by you relating to your Loan Account, with prior appointment.
9. The said borrowers/ mortgagors in particular and the public in general are hereby cautioned not to deal with the said property/ies and any dealings with the said property/ies shall be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd.
10. For more details the unserved notice may be collected from the undersigned.

Sr. No	Name of Borrower / Joint-Borrower / Surety/ Legal Heir(s)	NPA Date/ Demand Notice Date	Branch/ Loan Account No./ Total Outstanding Amount	Description of Secured Asset/s/Property/ies
1	1. M/s. Sonale Fabrics Private Limited **Directors & Joint Borrowers:** 2. Mr. Ramkumar Bhuraramji Purohit 3. Mr. Chhaganlal Chunilalji Purohit 4. Mr. Vinayak Kantilal Rajpurohit	**NPA Date:** 31.03.2026 **Notice Date:** 01.07.2026	**Thane (West) Branch** **i) 001613100000686** Rs.17,62,77,701/- outstanding as on 30.06.2026 with further interest & charges w.e.f 01.07.2026 **ii) 001633510066036** Rs.29,48,224/- outstanding as on 24.06.2026 with further interest & charges w.e.f 25.06.2026 **iii) 001633510066382** Rs.5,68,10,128/- outstanding as on 24.06.2026 with further interest & charges w.e.f 25.06.2026 **iv) 001633590000029** Rs.1,27,43,037/- outstanding as on 24.06.2026 with further interest & charges w.e.f 25.06.2026 **v) 001633590000050** Rs.1,55,36,761/- outstanding as on 24.06.2026 with further interest & charges w.e.f 25.06.2026 **vi) 001635020000001** Rs. 9,71,44,720/- outstanding as on 30.06.2026 **vii) 001635210000004** Rs.14,41,483/- outstanding as on 30.06.2026	i) Hypothecation charge over (i) Current Assets comprising inter alia, of Stocks of raw material, work in progress, finished goods, receivables, book debts and other current assets, (ii) Machineries & other movable assets. ii) All that piece and parcels of N.A. land admeasuring about 21645 sq. ft. equivalent to 2011.62 sq. meters along with Building A & Building B, each consisting of Ground plus two upper floors totally admeasuring 4307.76 sq. meters i.e. 46369 sq. ft. built up area having House No. 722 at Raj Rajeshwari Compound, bearing Sub-Plot No. 2, Survey No. 196, Hissa Nos. 7-P, at Village Sonale, Off Sonale Bapgaon Road, Village-Sonale, Taluka Bhiwandi, Talathi Saja Temghar, Sub-Division and Registration Office Division, Zilla Parishad Thane, District Thane – 421 302 owned by M/s. Sonale Fabrics Private Limited (formerly known as M/s. Bhabalene Textiles Private Limited) through its director Mr. Kantilal Chaturbhujji Purohit.
2	1. Mr. Kantilal Chaturbhuj Purohit (HUF) through its Karta Mr. Vinayak Kantilal Rajpurohit Prop. of M/s. Sagar Silk Mills, Principal Borrower 2. Mr. Vinayak Kantilal Rajpurohit, Son & Legal heir of Joint Borrower Late. Mrs. Leeladevi Kantilal Purohit & Joint/Co-Borrower 3. Mr. Kunal Kantilalji Rajpurohit, Son & Legal heir of Joint Borrower Late. Mrs. Leeladevi Kantilal Purohit & Surety 4. Mrs. Manju Rajendra Purohit, Daughter & Legal heir of Joint Borrower Late. Mrs. Leeladevi Kantilal Purohit 5. Mrs. Manisha Chhaganlalji Purohit, Daughter & Legal Heir of Joint Borrower Late. Mrs. Leeladevi Kantilal Purohit 6. Mrs. Mamta Mukesh Purohit, Daughter & Legal Heir of Joint Borrower Late. Mrs. Leeladevi Kantilal Purohit	**NPA Date:** 31.03.2026 **Notice Date:** 01.07.2026	**Thane (West) Branch** **001613100000598** Rs.3,67,43,359/- outstanding as on 30.06.2026 with further interest & charges w.e.f 01.07.2026	(i) Entire Current Assets comprising inter alia, Stocks of raw material, work in progress, finished goods, receivables, book debts and other current assets & (ii) Plant and machineries. (ii) AC Sheet Powerloom Gala No. 6 on the Ground floor admeasuring about 1750 sq. ft. built up area and Mezzanine floor admeasuring 1725 sq. ft. built up area in the building known as "Mahavir Compound", constructed on N.A land bearing survey No.9/2-A & 12/4, Plot No. 3 & 1, bearing Municipal House No. 379 at village Temghar, Taluka Bhiwandi, District Thane – 421 302 owned by Mr. Vinayak Kantilal Rajpurohit. (iii) AC Sheet Powerloom Gala No. 7 on the Ground floor admeasuring about 1750 sq. ft. built up area and Mezzanine floor admeasuring 1725 sq. ft. built up area in the building known as "Mahavir Compound", constructed on N.A. land bearing survey No.9/2-A & 12/4, Plot No. 3 & 1, bearing Municipal House No. 379 at village Temghar, Taluka Bhiwandi, District Thane – 421 302 owned by Mrs. Leeladevi Kantilal Purohit.

Date : 14.07.2026 Sd/-
Place : Bhiwandi Authorised Officer
Bharat Co-operative Bank (Mumbai) Ltd.

UGRO Capital Limited

UGRO CAPITAL

B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	**1) CAB EEZ INFRA TECH PRIVATE LIMITED 2) KULDIP GHOSH 3) INDRANEEL CHAKRAVARTY LAN – UGMUMMC0000076472**	**Demand Notice date: 07/07/2026** **Notice Amount: 1,47,32,172/-** (Rupees One Crore Forty Seven Lakh Thirty Two Thousand One Hundred Seventy Two Only) As on 07/07/2026

Description Of Secured Asset(S):- Model No: EC3 - FEEL - 2025,Make: La Maison citron pune,Invoice No: B4S/24-25/0211 | 28/02/2025

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with **UGRO Capital Limited.**

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, **UGRO Capital Limited** shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to **ATTACH AND/OR SEAL** the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to **UGRO Capital Limited.** This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from **UGRO Capital Limited** and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: ANDHERI MUMBAI MAHARASHTRA **Sd/- (Authorized Officer)**
Date: 14/07/2026 **For UGRO Capital Limited, authorised.officer@ugrocapital.com**

COSMOS BANK

COSMOS CO-OP. BANK LTD. (Multistate Scheduled Bank)

Recovery Department, Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai - 400 028. Phone No. 022- 69476008/57/58/12

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-auction Sale Notice for Sale of Immovable Secured Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor & Guarantors that the below described immovable property mortgaged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Cosmos Co-operative Bank Ltd., will be sold on the basis of **"As is where is", "As is what is", "Whatever there is" and "Without Recourse"** for recovery of Bank dues as per the brief particulars given hereunder:

Name of Borrower, Mortgagor & Guarantors	Details of Secured Assets for Sale/Auction
Borrower/Mortgagor: Mr. Nanasaheb Babanrao Humane **Guarantors:** 1. Mr. Sanjeev Waman Deshpande 2. Mr. Sandeep Eknath Hinge	All that piece and parcel of Flat No. 201, admeasuring 375 sq. ft.(34.83 Sq. Mtrs.) built-up area, situated on second floor in 'A' Wing of Om Vighnesh Co-op. Hsg. Soc. Ltd., constructed on piece and parcel of land bearing Survey No.342, Hissa No.2, situate, lying and being at Village Kalwa, in the Registration District and Sub-District of Thane, within the limits of Thane Muncipal Corporation, Near Muktidham, Damodar Vitawakar Marg, Vitawa, Kalwa, Thane - 400 605.
Demand Notice Date & Amount	Demand Notice Date 06/11/2024 of ₹ 9,11,124.23 plus further interest & charges thereon
Possession Date & Type	29/01/2026 Physical
Reserve Sale Price	**₹ 19,20,000/- (Rupees Nineteen Lakhs Twenty Thousand Only)**
Earnest Money Deposit (E.M.D.)	₹ 1,92,000/- (Rupees One Lakh Ninety Two Thousand Only)
Bid Incremental Value	₹ 10,000/- (Rupees Ten Thousand Only)
Date & Time of E-Auction	31/07/2026 from 1.00 pm to 2.00 pm
Date & Time of Inspection	24/07/2026 from 11.00 am to 1.00 pm

STATUTORY NOTICE: As per Rule 8(6) & 9(1) of Security Interest (Enforcement) Rules, 2002.

This notice also be considered as a 15 days' notice to the Borrower, Mortgagor & Guarantors of the said loan to pay the dues in full before the date of sale, failing which the secured assets will be sold on above auction date.

Note: 1. EMD/BID forms are available with Authorised Officer, 2. Please contact for EMD payment & other details to Authorised Officer Mob.9960974848/9322480888/9819192192, 3. Last Date & Time of EMD and KYC Documents submission 30/07/2026 upto 4.30 p.m.

For detailed terms & conditions of the auction sale is available with the Bank Website i.e. https://www.cosmos.bank.in/auction-notice.aspx AND Auctioneer Website i.e. https://cosmosbank.auctiontiger.net

Sd/-
Chief Manager & Authorised Officer
Under SARFAESI Act, 2002
Cosmos Co-operative Bank Ltd.

Date: 14/07/2026
Place : Mumbai

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

वारकऱ्यांची सुरक्षा वाऱ्यावर

सध्या संपूर्ण महाराष्ट्रभर वारीमय वातावरण आहे. राज्याच्या विविध भागांतून पंढरपूरकडे हजारो दिंड्या पायी चालत निघतात. त्यांचा हा प्रवास आता निम्म्यावर येऊन पोहोचला असतानाच जेजूरी देवस्थानाच्या रस्त्यावर वारकऱ्यांना झालेला दुर्दैवी अपघात अतिशय वेदना देणारा ठरतो. वारीचे जे नेहमीचे मार्ग आहेत, त्याठिकाणचे रस्ते आणि मोठ्या प्रमाणावर होणारी वाहतूक याचे नियोजन अत्यंत महत्त्वाचे असते. परंतु बऱ्याच वेळेला ही वाहने वारीमध्ये घुसतात. तो गर्दीचा परिणाम असेल किंवा वाहन चालकाचा बेजबाबदारपणा असेल. परंतु या दुर्घटनांमध्ये वारकऱ्यांचे बळी जातात ही वस्तुस्थिती आहे. आतादेखील जेजूरी येथे मागून येणाऱ्या ट्रकने धडक दिल्याने तीन महिला वारकऱ्यांचा जागीच मृत्यू झाला तर अनेक वारकरी जखमी झाले आहेत. वारकऱ्यांच्या सुरक्षिततेचे नियोजन हे त्या त्या दिंडीचे प्रमुख करीत असतात आणि वारीत सहभागी झालेले लोक शक्य तितक्या प्रमाणात स्वतःला जपण्याचा प्रयत्न करतात. परंतु दिंड्यांच्या मार्गावर वाहतूक किंवा एकूण वाहनांची संख्या लक्षात घेता एका मुक्कामापासून ते दुसऱ्या मुक्कामापर्यंत या दिंड्या सुरक्षितपणे पोहोचतील याची काळजी वाहतूक पोलिसांनी घेणे आवश्यक ठरते. ज्याअर्थी मागून येणारा ट्रक सरळसरळ धडक देतो याचा अर्थ तो रस्ता अरूंद असूनही त्या रस्त्यावरच्या वाहतुकीचे नियंत्रण करण्यात पोलीस अपयशी ठरलेले दिसतात. साधारणपणे रस्त्याच्या डाव्या बाजूने वारकरी चालत असतात. अशावेळी त्याच दिशेने येणाऱ्या वाहनांना अतिशय काळजीपूर्वक वाट करून देणे म्हणजेच वारकऱ्यांना त्याचा कोणताही त्रास होणार नाही याची काळजी घेणे अत्यंत गरजेचे ठरते. खरे तर एका शहराच्या पोलीस स्टेशनपासून दुसऱ्या पोलीस हद्दीपर्यंत वारीला सुरक्षितपणे पुढे नेण्याचे नियोजन आवश्यक असते. दुर्दैवाने या प्रकारचे काटेकोर नियोजन नसल्याने हा अपघात झालेला दिसतो. दोनच दिवसांपूर्वी मुख्यमंत्र्यांनी पुण्यात ज्ञानोबा, तुकोबांच्या पालखीचे दर्शन घेतले आणि वारीच्या सुखरूप प्रवासासाठी शुभेच्छाही दिल्या होत्या.

वाहतूक पोलिसांचे दुर्लक्ष

महाराष्ट्राच्या आध्यात्मिक आणि सांस्कृतिक परंपरेमध्ये आषाढ वारीला एक आगळेवेगळे महत्त्व आहे. गेल्या अनेक शतकांची ही परंपरा आहे. परंतु साधारणतः गेल्या दहा वर्षांत वारीला जाणाऱ्यांच्या संख्येत पाचपट वाढ झाल्याचे दिसून येते. आतापर्यंत साधारणपणे दोन अडीच लाख वारकरी आषाढी एकादशीच्या या वारीमध्ये सहभागी होत असत. परंतु आता ही संख्या तब्बल बारा तेरा लाखांवर जाऊन पोहोचली आहे. आपल्या गावापासून किंवा वारीच्या मूळ ठिकाणापासून ते पंढरपूरपर्यंत सलग वारी करणाऱ्यांची संख्यासुद्धा वाढलेली आहे. मात्र त्याबरोबरच अनेक उत्साही विठ्ठलभक्त वारीचा छोटा मोठा अनुभव घेण्यासाठी पाच पंधरा मैल वारीसोबत चालत जातात. अशा थोड्या अंतरासाठी वारीमध्ये सहभागी होणाऱ्यांची संख्यादेखील दरवर्षी वाढते आहे. त्याचा परिणाम असा होतो की, वारीमध्ये सहभागी होणाऱ्यांच्या संख्येत केव्हा आणि कुठे कशा प्रकारची वाढ होईल हे सांगता येत नाही. अचानकपणे काही शहरांमध्ये किंवा गावांमध्ये मूळ वारकरी आणि काही अंतरासाठी सहभागी होणारे भक्त यांची संख्या वाढते आणि त्याचे नियोजन करणे काहीवेळेला अशक्य होत असावे. परंतु अनेक वर्षांचा अनुभव लक्षात घेऊन पोलीस यंत्रणांनी वारीच्या गर्दीचा योग्य तो अंदाज घेणे आणि त्यानुसार वारीच्या सुरक्षिततेची उपाययोजना करणे क्रमप्राप्त ठरते. जसे पुण्यामध्ये ज्ञानोबा आणि तुकोबांच्या पालख्या एकाचवेळी एकत्र येतात. संपूर्ण पुणे महानगर वारीमय झालेले असते. या दिवशी होणारी गर्दी लक्षात घेऊन पुण्यात सगळ्या कार्यालयांना अधिकृतपणे सुट्टी दिली जाते. ज्या मार्गावरून वारी जाणार आहे तिथली वाहतूक अन्यत्र वळवली जाते. सासवडच्या पुढे वारी सुरक्षितपणे नेण्याचे काम पुणे पोलिसांना करावे लागते. परंतु शहर किंवा महानगराबाहेर पडल्यानंतर सगळे रस्ते हे दुपदरी किंवा चार पदरी असतात. सरकारने जरी पालखी महामार्ग हा मोठा करण्याचा निर्णय घेतला असला तरी त्या महामार्गापर्यंत नेऊन सोडणारे रस्ते हे अरूंदच असतात. या ठिकाणी अन्य वाहनांच्या रहदारीवर नियंत्रण ठेवणे हा एकमेव पर्याय शिल्लक राहतो.

मंत्र्यांचे दौरे मात्र सुरक्षित

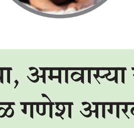
सरकार वारीसाठी ज्यादा गाड्या सोडणे, पंढरपुरात वारकऱ्यांची अधिकाधिक सोय पाहणे, या गोष्टी जरी करीत असली तरीसुद्धा वारकऱ्यांसाठी रोजचा प्रवास हा अधिक महत्त्वाचा असतो. दिंडीच्या आयोजनकर्त्यांकडून वारकऱ्यांना वेळोवेळी सूचना दिल्या जात असतातच. वारकरीदेखील आपापल्या पद्धतीने स्वतःला सुरक्षित करण्याचा प्रयत्न करतात. परंतु ज्या मार्गावरून या दिंड्या जाणार असतात, त्या मार्गावरचा वारीचा प्रवास सुरक्षित होण्याची जबाबदारी पूर्णपणे वाहतूक पोलिसांची असते. ट्रकच्या धडकेत तीन महिला वारकऱ्यांचा जागीच मृत्यू होणे याचा अर्थ वारकऱ्यांची एवढी गर्दी दिसत असूनही त्या वाहन चालकाने वाहनाचा वेग निश्चितच जास्त ठेवला असेल यात काही शंका राहत नाही. इतक्या वेगाने वाहन जात होते याचा अर्थ ते सुरक्षिततेसाठी कोणताही पोलीस फौजफाटा तिथे नव्हता हे आपोआप स्पष्ट होते. या घटनेने वारीच्या सुखरूप प्रवासाला गालबोट तर लागले आहेच. परंतु रस्त्यांवरची वारीची सुरक्षितता वाऱ्यावर असल्याचे त्यातून स्पष्ट होते. आता या प्रकाराची चौकशी होईल. ज्यांनी बेजबाबदारपणा केला त्यांच्यावर कारवाईदेखील होईल. परंतु आज सरकारी यंत्रणांकडे अनेक प्रकारच्या सोयीसुविधा आहेत. तंत्रज्ञानाचा वापर करून रस्त्यावरच्या वाहतुकीवर लक्ष ठेवणे सहज शक्य आहे. तरीदेखील अशा प्रकारचा निष्काळजीपणा होत असेल तर ते निश्चितच गंभीर ठरते. ज्यावेळेला मंत्र्यासंत्र्यांचे दौरे असतात त्यावेळेला त्या त्या मंत्र्यांच्या गाड्यांचा ताफा सुरक्षितपणे बाहेर काढण्यासाठी प्रत्येक पोलीस स्टेशनवर जबाबदारी सोपवली जाते. आणि त्या ताफ्याच्या सुरक्षिततेची काटेकोर काळजी घेतली जाते. हे नियोजन जसे मंत्र्यांच्याबाबतीत होऊ शकते. तसेच इतकी गर्दी असणाऱ्या वारीच्याबाबतीत का होऊ नये?

सुविचार

विलास कोळेकर
मालेवाडी, जि. सांगली. मोबा.९४२२४२०६११

मातीतला ओलावा जसा झाडांची मुळं पकडून ठेवतो
तसं शब्दांतील गोडवा माणसातील नातं जपून ठेवतो.

पंचांग



मंगळवार, १४ जुलै २०२६
शक १९४८ पराभवनामसंवत्सर
*** निज ज्येष्ठ अमावास्या**
नक्षत्र : पुनर्वसू
-: जन्मराशी :-
००-०१ ते १८-४९ मिथुन
१८-५० ते २४.०० कर्क

रवी उदय- ०६-१०
रवी अस्त- १९-१८

दर्श अमावास्या, अमावास्या समाप्ती दुपारी ३.१३,
गोपाळ गणेश आगरकर जन्मदिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादकः **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिरातीः ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेलः contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

केळ्याचा पॅनकेक

शाळा, कॉलेज असो किंवा अगदी ऑफिस डब्यामध्ये नक्की द्यायचं काय हा प्रश्न आपल्या सगळ्यांनाच पडतो. कारण- आपण जे डब्यात देतो, त्याचा मुलांच्या आरोग्यावर परिणाम होत असतो. त्यामुळे आज आपण अशा एका पॅनकेकची रेसिपी पाहणार आहोत, जे खूपच हेल्दी आहे. त्यामुळेच आज आपण पॅनकेक कसा करायचा ते जाणून घेणार आहोत.

★ **साहित्य :** ३०० ग्रॅम कणीक, २ ते अडीच वाट्या दूध+दुधावरची साय, ३/४ वाटी साखर, १/२ टिस्पून वेलची पूड, २ केळी, चिमूटभर मीठ, तूप गरजेनुसार.

★ **कृती :** - कणीक, केळी सोलून, वेलची पूड, दूध, मीठ, साखर एकत्र करून मिक्सरमधून काढून सरबरीत पीठ तयार करून घ्या. लागल्यास अजून दूध वापरा. गॅसवर डोशाचा तवा तापत ठेवून त्यात थोडे तूप घालून एक एक चमचा पिठ घालून झाकण ठेवून शिजवून घ्या.

दोन्ही बाजूंनी खरपूस भाजून घ्या. गरम गरम पॅनकेक सुकामेवा काप पसरवून सर्व्ह करा. मुलांना डब्यात द्या. नाश्त्याला खा. केळी आणि वेलचीचा स्वाद उत्तम लागतो.

क्रीडा

लॉर्ड्स कसोटीत भारताचा ऐतिहासिक विजय

इंग्लंड संघाचा २७० धावांनी धुव्वा उडवला

लॉर्ड्स मैदानावर खेळवल्या गेलेल्या एकमेव कसोटीच्या चौथ्या आणि शेवटच्या दिवशी आज भारतीय महिला संघाने इंग्लंडचा २७० धावांनी धुव्वा उडवला. कसोटीच्या पहिल्या डावात ११५ धावांची आघाडी घेणाऱ्या भारतीय संघाने यस्तिका भाटियाच्या शतकी खेळीच्या बळावर इंग्लंडसमोर विजयासाठी ४५७ धावांचे आव्हान ठेवले. या धावसंख्येचा पाठलाग करताना इंग्लंडच्या फलंदाजांनी भारतीय गोलंदाजांपुढे सपशेल नांगी टाकली आणि संपूर्ण संघ १८६ धावांनी गारद झाल्याने भारतीय संघाने ऐतिहासिक कसोटी जिंकली. भारतीय गोलंदाज स्नेह राणाने ६ आणि क्रांती गौडने ७ गडी बाद केले.

■ लंडन

सलामीवीर स्मृती मंधानाच्या ८३, कर्णधार हरमनप्रीत कौरच्या ५८ आणि अष्टपैलू दीप्ती शर्माच्या ५७ धावांच्या जोरावर भारताने पहिल्या डावात २८५ धावा केल्या होत्या. या प्रत्युत्तरात इंग्लंडच्या फलंदाजांना भारतीय गोलंदाजांनी १७० धावांवर गुंडाळले. त्यामुळे भारताने पहिल्या डावात ११५ धावांची आघाडी घेतली होती. त्यानंतर दुसऱ्या डावातही भारतीय फलंदाजांनी चांगली कामगिरी केली. दुसऱ्या दिवसअखेर भारताने १ बाद १५४ धावा केल्या होत्या. त्यानंतर तिसऱ्या दिवशीही जबरदस्त फार्मात असलेली स्मृती मंधाना ७० धावांवर बाद झाली. त्यासोबत यस्तिका भाटियाने शतक ठोकून इंग्लंडच्या गोलंदाजांचे कबंरडे मोडले. मग जेमिमा रॉड्रिग्स (३), हरमनप्रीत कौर (१६), दीप्ती शर्मा (१०) यांचे झटपट विकेट गेल्यानंतर रिचा घोषने संघाचा मोर्चा सांभाळून अर्धशतक ठोकले. स्नेह राणा १ धाव करून माघारी परतली. डाव घोषित झाला तेव्हा रिचा घोष ५० आणि सायली सातघरे १८ धावा करून नाबाद राहिल्या. त्यामुळे भारताने दुसऱ्या डावात ७ बाद ३४१ धावा केल्या. त्यामुळे भारताने इंग्लंडसमोर विजयासाठी ४५७ धावांचे आव्हान ठेवले.

या धावसंख्येचा पाठलाग करताना इंग्लंडच्या फलंजाजांनी दुसऱ्या डावात भारतीय गोलंदाजांपुढे गुडघे टेकले. टॅमी ब्यूमोंट (०), माया बुशियर (२), हेदर नाईट (१३), कर्णधार नॅट सायव्हर-ब्रंट (११), ॲलिस कॅप्सी (२१), मॅडी व्हिलियर्स (२६) यांना फारसे काही करता आले नाही. काल दिवसअखेर इंग्लंडने ६ बाद १३० धावा केल्या होत्या. आज चौथ्या आणि शेवटच्या दिवशी भारतीय गोलंदाजांनी आपली लय कायम ठेवली. स्नेह राणाने एमी जोन्सला ५४ धावांवर बाद करून मोठा अडथळा दूर केला. मग इस्सी वाँग (१)आणि लॉरेन बेल (०) एकामागून एक तंबूत परतल्या.

आयडियल १४ वर्षांखालील बुद्धिबळ स्पर्धा १८ जुलैला

■ मुंबई

आयडियल स्पोर्ट्स अकॅडमी-ग्रुपतर्फे दि न्यू इंडिया ॲशुरन्स कंपनी लिमिटेड सहप्रायोजित १४ वर्षांखालील शालेय मुलामुलींच्या ६ वयोगटामध्ये बुद्धिबळ स्पर्धा १८ जुलै रोजी सकाळी ९ वाजल्यापासून परेल (पूर्व) येथील राष्ट्रीय मिल कामगार संघाच्या वातानुकुलीन सभागृहामध्ये आयोजित करण्यात आली आहे. प्रत्येक वयोगटात मुलांसाठी १० बक्षिसे व मुलींसाठी ५ बक्षिसे असे एकूण आकर्षक ९० पुरस्कार दिले जाणार आहेत. प्रतिवर्षाप्रमाणे जागतिक बुद्धिबळ दिनानिमित्त होणाऱ्या स्पर्धेस मुंबई शहर जिल्हा बुद्धिबळ संघटना व राष्ट्रीय मिल मजदूर संघाचे सहकार्य लाभले आहे.

न्यू इंडिया ॲशुरन्स-आयडियल जलद बुद्धिबळ स्पर्धा ८,९,१०,११,१२ आणि १४ वर्षांखालील ६ गटांत स्विस लीग पद्धतीच्या किमान ४ फेऱ्यांमध्ये रंगणार. प्रत्येक साखळी फेरी १५ मिनिटे अधिक ३ सेकंद इन्क्रिमेंटची राहील. दोन गटामध्ये प्रथम पुरस्काराचा धमाका करणाऱ्या विजेत्यास विशेष पुरस्काराने गौरविण्यात येणार असल्याची माहिती कार्याध्यक्ष गोविंदराव मोहिते यांनी दिली. संयोजकांतर्फे स्पर्धकांना बुद्धिबळ पट व घड्याळ दिले जाणार आहेत. स्पर्धेत भाग घेऊ इच्छिणाऱ्या खेळाडूंनी प्रवेश अर्जासाठी अथवा अधिक माहितीसाठी संयोजक लीलाधर चव्हाण किंवा मुंबई शहर जिल्हा बुद्धिबळ संघटनेचे सेक्रेटरी राजाबाबू गजेंगी यांच्याकडे व्हॉट्सॲपवर १५ जुलैपर्यंत संपर्क साधावा.

नाशिकची श्रावणी चमकली २ सुवर्णसह कांस्य पटकाविले

■ नाशिक

चीनमधील ऑर्डोस येथे आयोजित पहिल्या आशियाई २३ वर्षांखालील ॲथलेटिक्स चॅम्पियनशिपमध्ये नाशिकच्या श्रावणी सांगळेने २ सुवर्ण आणि एक कांस्यपदक अशा ३ पदकांची कमाई करून ऐतिहासिक कामगिरी केली. मिश्र (मिक्स्ड) ४÷४०० रिले प्रकारात भारतीय संघाने सुवर्णपदक पटकावले. अंतिम फेरीत भारतीय संघ चीनमागे होता. मात्र शेवटच्या (अँकर) टप्प्यात श्रावणीने अफाट वेगाने चीनच्या धावपटूला मागे टाकले आणि भारताच्या सुवर्णपदकावर शिक्कामोर्तब केले.

स्टिफन फ्लेमिंग चेन्नई सुपर किंग्सच्या मुख्य प्रशिक्षकापदावरून पायउतार

■ चेन्नई

न्यूझीलंडचा माजी कर्णधार स्टिफन फ्लेमिंग यांनी चेन्नई सुपर किंग्सच्या मुख्य प्रशिक्षकापदाचा राजीनामा दिला. चेन्नई सुपर किंग्स संघातील त्यांच्या १८ वर्षांच्या यशस्वी प्रवासाचा अंत झाला. या काळात संघाने ५ आयपीएल आणि २ चॅम्पियन्स लीग टी-२० विजेतेपद पटकावली.

फ्लेमिंग आता अमेरिकेतील आणि दक्षिण आफ्रिकेतील सुपर किंग्सच्या इतर फ्रँचायझींचे मुख्य प्रशिक्षकपदही सांभाळणार नाहीत. फ्लेमिंग २००८ च्या पहिल्या आयपीएल हंगामात खेळाडू म्हणून चेन्नई सुपर किंग्समध्ये दाखल झाले होते. २००९ मध्ये त्यांनी मुख्य प्रशिक्षकपदाची धुरा सांभाळली आणि सलग १७ वर्षे या पदावर कार्यरत राहिले. महेंद्रसिंग धोनी आणि फ्लेमिंग या जोडीने चेन्नई सुपर किंग्सला आयपीएलच्या इतिहासातील सर्वात यशस्वी फ्रँचायझींपैकी एक बनवले. फ्लेमिंग यांच्या मार्गदर्शनाखाली संघाने १२ वेळा प्ले-ऑफ आणि १० वेळा फायनल गाठली. २०२३ च्या आयपीएल विजयानंतर चेन्नई सुपर किंग्सची कामगिरी काहीशी खालावली होती. गेल्या ३ आयपीएल हंगामात संघ प्ले-ऑफसाठी पात्र ठरू शकला नाही. पुढील वाटचाल फ्लेमिंग यांच्या निरोपानंतर आता फ्रँचायझी व्यवस्थापन आगामी हंगामासाठी नवीन मुख्य प्रशिक्षकाच्या शोधात आहे.

पश्चिम रेल्वे
एमएसडीएसएसच्या केंद्रीकृत रिसेटींगची तरतूद
सि. डीएसटीई/उत्तर/मुंबई सेंट्रल, २रा मजला, विभागीय रेल्वे व्यवस्थापक यांचे कार्यालय, मुंबई सेंट्रल, मुंबई-४०००0८ आमंत्रित करीत आहेत **ई-निविदा क्र.: एसजी_२१७_२_३१७_डब्ल्यूए दिनांकः ०८.०७.२०२६ काम आणि ठिकाणः चर्चगेट-विरारः** मुंबई विभाग पश्चिम रेल्वेमध्ये कर्तव्यावर असलेल्या स्टेशन मास्टरद्वारे ऑटो हट्स आणि ओसीजमध्ये एमएसडीएसींच्या केंद्रीकृत रिसेटींगची तरतूद. **कामाचे अंदाजित मूल्यः** ₹२,९२,०८,४८४.७९/-. **ईएमडीः** ₹५,८४,२००/-. **ई-निविदा दस्तऐवज सादरीकरण बंद होण्याचा दिनांक आणि वेळ** : दि. ३१.०७.२०२६, १५.०० वा.पर्यंत, **ई-निविदा उघडण्याचा दिनांक आणि वेळः** दि. ३१.०७.२०२६ रोजी १५.३० वा. निविदा वेबसाईट **www.ireps.gov.in** येथे पाहता येईल. 0356
आम्हाला लाईक कराः facebook.com/WesternRly

विश्वचषकाच्या उपांत्य फेरीत उद्या फ्रान्स व स्पेन भिडणार

■ टेक्सास

डॅलस स्टेडियमवर फिफा विश्वचषकाच्या उपांत्य फेरीत फ्रान्स आणि स्पेन यांच्यात उद्या बुधवारी मध्यरात्री १२.३० वाजता अत्यंत चुरशीची लढत होणार आहे. फिफा विश्वचषकाच्या इतिहासात फ्रान्स आणि स्पेन केवळ एकदाच (२००६ च्या राऊंड ऑफ १६ मध्ये) आमनेसामने आले होते, ज्यामध्ये फ्रान्सने ३-१ असा विजय मिळवला होता.

फ्रान्सच्या संघाने मोरोक्कोचा २-० असा पराभव करत उपांत्य फेरीत धडक मारली. किलियन एम्बाप्पे आणि इब्राहिम कोनाटे यासारखे स्टार खेळाडू फ्रान्सची मुख्य ताकद आहेत. स्पेनने उपांत्यपूर्व फेरीत बेल्जियमवर २-१ असा रोमहर्षक विजय मिळवला. लॅमिन यामल आणि फॅबियन रुईझ या युवा खेळाडूंच्या जोरावर स्पेनने संपूर्ण स्पर्धेत आतापर्यंत उत्कृष्ट बचावात्मक आणि आक्रमक खेळ दाखवला आहे. या दोन्ही तगड्या संघांमध्ये आतापर्यंत खेळल्या गेलेल्या ३८ सामन्यांमध्ये स्पेनचे पारडे थोडे जड राहिले. स्पेनने १८ सामने जिंकले, तर फ्रान्सला १३ सामन्यांत यश मिळाले.

भारत-इंग्लंड आजपासून एकदिवसीय मालिका सुरू

■ बर्मिंगहॅम

भारत आणि इंग्लंड संघांतील ३ एकदिवसीय सामन्यांची मालिका उद्यापासून सुरू होणार आहे. या मालिकेतील पहिला सामना बर्मिंगहॅम येथे भारतीय वेळेनुसार दुपारी ३.३० वाजता खेळवला जाणार आहे. नुकत्याच पार पडलेल्या टी-२० मालिकेत इंग्लंडने भारताचा ४-० असा पराभव केल्यामुळे आता टीम इंडियाला या वनडे मालिकेत पुनरागमन करण्याची सुवर्णसंधी आहे. या मालिकेत शुभमन गिल भारतीय संघाचे कर्णधारपद भूषवणार असून, श्रेयस अय्यर उपकर्णधार असणार आहे. टी-२० मालिकेनंतर आता अनुभवी फलंदाज रोहित शर्मा आणि विराट कोहली एकदिवसीय संघात परतत आहेत. वेगवान गोलंदाज जसप्रीत बुमराहच्या पुनरागमनामुळे संघाची गोलंदाजी अधिक मजबूत झाली आहे.

फॉर्म जी

स्वारस्य अभिव्यक्तीकरिता निमंत्रण
मिटसोम एंटरप्रायजेस प्रायव्हेट लिमिटेड
पुणे, महाराष्ट्र येथे व्यापारविषयक कामकाज करणे

(इन्सॉल्व्हन्सी ॲण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तिंकरिता दिवाळखोरी निराकरण प्रक्रिया) विनियम, २०१६ चे विनियम ३६ए चे उपविनियम (१) अन्वये)

अ.क्र.	संबंधित तपशिल	
१	कॉर्पोरेट कर्जदाराचे नाव पॅन आणि सीआयएन/ एलएलपी क्रमांकासह	**ग्रेव्हेक इन्व्हेस्टमेंट ॲण्ड फायनान्स प्रायव्हेट लिमिटेड** **सीआयएनः** U65990MH1993PTC070326 **पॅनः** AAACG2968G
२	नोंदणीकृत कार्यालयाचा पत्ता	**नोंदणीकृत कार्यालयः**१३, ३रा मजला खेतान भवन १९८, जे टाटा रोड, चर्चगेट मुंबई, महाराष्ट्र, भारत, ४०००२०
३.	वेबसाइटची युआरएल	उपलब्ध नाही
४	ज्या ठिकाणी बहुसंख्य स्थिर मालमत्ता आहेत त्या ठिकाणाचे तपशील	मुंबई
५	मुख्य उत्पादने/सेवांची स्थापित क्षमता	ही कंपनी गुंतवणूक, वित्तपुरवठा आणि वित्तीय सल्लागार सेवांच्या व्यवसायात कार्यरत आहे.
६	मागील आर्थिक वर्षात विकल्या गेलेल्या मुख्य उत्पादनांचे/सेवांचे मूल्य	निरंक - २०२२-२३ च्या उपलब्ध ताळेबंदाप्रमाणे.
७	कर्मचारी/कामगारांची संख्या	निरंक
८	दोन वर्षांचे शेवटचे उपलब्ध वित्तीय अहवाल (अनुसूचीसह), कर्जदारांच्या याद्या यासह अधिक तपशील युआरएल वर उपलब्ध आहेत:	तपशिल cirp.grevekinvestment@gmail.com या पत्त्यावर ईमेल पाठवून मिळवता येतील.
९	संहितेच्या कलम २५(२)(एच) अंतर्गत रिझोल्यूशन अर्जदारांची पात्रता येथे युआरएल वर उपलब्ध आहेत:	तपशिल cirp.grevekinvestment@gmail.com या पत्त्यावर ईमेल पाठवून मिळवता येतील.
१०	अभिव्यक्ती स्वारस्य प्राप्त करण्याची शेवटची तारीख	२८.०६.२०२६ (मूळ) १३.०७.२०२६ (वाढीव) २०.०७.२०२६ (पुढील मुदतवाढ)
११	संभाव्य ठराव अर्जदारांची तात्पुरती यादी जारी करण्याची तारीख	०८.०७.२०२६ (मूळ) १६.०७.२०२६ (वाढीव) २३.०७.२०२६ (पुढील मुदतवाढ)
१२	तात्पुरत्या यादीवर हरकती सादर करण्याची शेवटची तारीख	१३.०७.२०२६ (मूळ) २१.०७.२०२६ (वाढीव) २८.०७.२०२६ (पुढील मुदतवाढ)
१३	संभाव्य ठराव अर्जदारांची अंतिम यादी जारी करण्याची तारीख	२३.०७.२०२६ (मूळ) २३.०७.२०२६ (वाढीव) ३१.०७.२०२६ (पुढील मुदतवाढ)
१४	संभाव्य रिझोल्यूशन अर्जदारांना माहिती ज्ञापन, मूल्यांकन मॅट्रिक्स आणि रिझोल्यूशन प्लॅनची विनंती जारी करण्याची तारीख	२८.०७.२०२६ (मूळ) २८.०७.२०२६ (वाढीव) ०३.०८.२०२६ (पुढील मुदतवाढ)
१५	ठराव योजना सादर करण्याची अंतिम तारीख	२७.०८.२०२६ (मूळ) २७.०८.२०२६ (वाढीव) ०२.०९.२०२६ (पुढील मुदतवाढ)
१६	स्वारस्य अभिव्यक्ती सादर करण्यासाठी ईमेल आयडीची प्रक्रिया करा	cirp.grevekinvestment@gmail.com
१७	कॉर्पोरेट कर्जदाराच्या एमएसएमई म्हणून नोंदणी स्थितीची माहिती.	माहिती उपलब्ध नाही

आयपीई - एनपीव्ही इन्सॉल्व्हन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड
(पूर्वीचे नावः मंत्राह इन्सॉल्व्हन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड)
रिझोल्यूशन प्रोफेशनल म्हणून नियुक्त करण्यात आलेल्या त्यांचे संचालक
श्री. अतुल टंडन यांच्यामार्फत
ग्रेव्हेक इन्व्हेस्टमेंट ॲण्ड फायनान्स प्रायव्हेट लिमिटेडच्या बाबतीत
आयबीबीआय नोंदणी क्र.: IBBI/IPE-0040/IPA-2/2022-23/50021
एएफएची वैधताः ३१ डिसेंबर, २०२६
दिनांकः १३ जुलै २०२६
ठिकाणः मुंबई
पत्रव्यवहारासाठी ईमेल - cirp.grevekinvestment@gmail.com